

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **12th Day of March**, 2019)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)
Hon'ble Ms. Ajanta Dayalan, Member (Administrative)

Original Application No.330/923/2016
(U/S 19, Administrative Tribunal Act, 1985)

1. Nempal Singh S/o Ram Prasad, R/o Village – Mauwa Hasanganj, Tehsil– Ginnaur, District – Sambhal.
2. Laltesh Kumar S/o Nampal Singh, R/o Village – Mauwa Hasanganj, Tehsil – Ginnaur, District – Sambhal.

..... **Applicants**

By Advocate: **None**

Versus

1. Union of India through Divisional Railway Manager Northern Railway, Moradabad Division, Moradabad.
2. The Divisional Railway Manager/Personnel, Northern Railway, Moradabad Division, Moradabad.
3. The Assistant Divisional Engineer, Northern Railway, Sambhal.
4. The Senior Section Engineer/P. Way, Bahurala, District – Sambhal.

..... **Respondents**

By Advocate: **Shri Anil Kumar**

O R D E R

Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

None present for the applicants. Shri Anil Kumar, Advocate is present for respondents.

2. The applicants have filed this Original Application (OA) for following relief(s):-

"i. to pass the direction commanding respondent No.2 (Divisional Railway Manager/Personnel, N. Railway, Moradabad Division, Moradabad) to conclude the matter as explained in the representation dated 27.05.2016 (Annexure A-4 of the O.A.) pending before the respondent No.2.

- ii. to commanding the respondent No.2, (Divisional Railway Manager/Personnel, N. Railway, Moradabad Division, Moradabad) to count the services of the applicant No.1, Nempal Singh from the date of appointment and provide the service for the ward of the applicant No.1, Laltesh Kumar.*
- iii. to issue any order or direction which this Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case.*
- iv. to allow heavy cost in favour of the applicants."*

3. It appears that Railway was running a Scheme known as Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (in short LARSGESS).

4. Applicant No.1 Nempal Singh was appointed on the post of Khalasi on 15.03.1982 at Chandausi Railway Station under Inspector of Works, Chandausi and was regularized on 02.09.1999. His category was changed as Token Porter. Subsequently, applicant No.1 was posted on 25.2.2003 on the post of Pointsman at Baburala Railway Station, N. Railway, Sambhal. He stated to have moved an application for appointment of his son Laltesh Kumar under the LARSGESS Scheme, but respondents have not accepted his contention. Therefore, he has been compelled to file the present OA.

5. Main relief in the OA is appointment of the applicant/dependent of the applicant, who is a railway servant, who claims his entitlement under the Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff.

6. The issue of LARSGESS Scheme was examined by Hon'ble Punjab and Haryana High Court in CWP No.7714/2016 arising out of the order passed by Chandigarh Bench of this Tribunal in the case of **Kala**

Singh and others vs. Union of India and others in OA No.060/656/2014.

While disposing of the CWP No.7714/2016, Hon'ble High Court vide the judgment dated 27.04.2016 held that the LARSGESS Scheme does not stand the test of the Article 14 and 16 of the Constitution of India and the Railway Board was directed to re-consider the said Scheme. The Review petition filed by the respondents was also dismissed by Hon'ble High Court vide order dated 14.07.2017. Subsequently the Railway Board challenged the order of Hon'ble High Court before Hon'ble Supreme Court in the SLP (C) No.508/2018 and vide order dated 08.01.2018, the Hon'ble Supreme Court declined to interfere with the order of Hon'ble High Court.

7. Thereafter, the Railway Board has reviewed the LARSGESS Scheme as per the direction of Hon'ble Punjab and Haryana High Court and vide its order dated 26.09.2018 (R.B.E. No.150/2018) has decided as under:-

"2. In compliance with the above directions, Ministry of Railways have revisited the scheme duly obtaining legal opinion and consulted Ministry of Law & Justice. Accordingly, it has been decided to terminate the LARSGESS Scheme w.e.f. 27.10.2017 i.e. the date from which it was put on hold. No further appointment should be made under the Scheme except in cases where employees have already retired under the LARSGESS Scheme before 27.10.2017 (but not normally superannuated) and their wards could not be appointed due to the Scheme having been put on hold in terms of Board's letter dated 27.10.2017 though they had successfully completed the entire process and were found medically fit. All such appointments should be made with the approval of the competent authority."

8. Subsequently, another Circular dated 28.09.2018 (RBE No.15/2018) was issued. The contents of circular is reproduced as below:-

"In supersession to Railway Board's letter No.E(P&A)1-2015/RT-43 dated 26.09.2018, it is stated that while the LARSGESS Scheme continues to be on hold with effect from 27.10.2017

on account of various court cases, to impact natural justice to the staff who have already retired under LARSGESS scheme before 27.10.2017 (but not naturally superannuated) and appointment of whose wards was not made due to various formalities, appointment of such of the wards/candidates can be made with the approval of the competent authority."

9. Thus the LARSGESS Scheme has been terminated with effect from 27.10.2017 and only the cases where the employees have already retired under LARSGESS before 27.10.2017 which is not normal superannuation and whose case could not be considered because of the order of the Railway Board to put the Scheme on hold can be considered under the Scheme.

10. In view of the circumstances as discussed above, this **OA No.330/923/2016** is finally disposed off by remitting the matter to the competent authority among the respondents to consider the case of the applicant in the light of the Railway Board order dated 26.09.2018 (R.B.E. No.150/2018) as well as Circular dated 28.09.2018 (RBE No.15/2018) and to pass an appropriate speaking order under intimation to the applicant within three months from the date of receipt of a copy of this order. It is made clear that we have not expressed any opinion about the merit of the case while passing this order. There will be no order as to costs.

(Ajanta Dayalan)
Member (A)

(Justice Bharat Bhushan)
Member (J)

Sushil